

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 45
IA Nos. 44/2020, 171/2020 & 1655/2022
In
CP (IB) No. 02/Chd/CHD/2018
(Admitted Matter)**

**Under Sections 60(5), 238A, 43,
60(5), 66 & 67 of the Insolvency
and Bankruptcy Code, 2016 and
Rule 11 of NCLT Rules, 2016**

In the matter of:-

Allahabad Bank

...Financial Creditor

Vs.

Vardhman Chemtech Ltd.

...Respondent

Since 28.11.2022 has been declared as holiday on account of
Martyrdom day of Shri Guru Teg Bahadur Ji, the matter is adjourned to
23.01.2023.

Sd/-

Court Officer

November 25, 2022
YP